**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 32**

**CA 37/2023 in CP/4(MB)2023**

CORAM:
**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **AMIT SAMPATLAL MARU V/s BRIJEEL FOODS & BEVERAGES PRIVATELIMITED**

Section 213, 241(1), 242(4) of the Companies Act, 2013 and Rule 11 of the Companies Act, 2013

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**ORDER**

**CP/38(MB)2023**

**1)** Mr. Ms. Mily Ghoshal, Ld. Counsel for the Petitioner and Mr. Avdhoot Prabhu, Ld. Counsel for the Respondent No. 2 are present.

**2)** Ld. Counsel for Parties are directed to suggest names of Registered Valuers to be appointed by this Bench and on the next date of hearing they shall file and place on record Affidavit indicating therein the names of Valuers.

**3)** Stand over to 17.05.2024, for further consideration and hearing. Interim orders, if any, as stated to be in force to be continued till the next date of hearing. Registry shall accept Hard Copies of Rejoinder filed by the Petitioner.

**Sd/-** **Sd/-**

**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**

Vedant Kedare